

Central Administrative Tribunal
Principal Bench, New Delhi

0.A.No.493/95

New Delhi this the 8th Day of May, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Smt. Aliswa P.V.,
Staff Nurse,
C.G.H.S. Dispensary,
Munirka,
New Delhi. Applicant

(through Sh. S.P. Kapoor, proxy counsel for
Sh. Naresh Kaushik, counsel)

versus

1. The Union of India through
the Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-11.
2. The Union of India through
the Secretary,
Ministry of Telecommunication,
New Delhi-11.
3. The Addl. Director,
Central Govt. Health Scheme,
Nirman Bhawan,
New Delhi-11.
4. The Director of Estates,
Directorate of Estates,
Nirman Bhawan,
New Delhi-11.
5. The General Manager(Central),
Delhi Telephones,
Mahanagar Telephone Nigam Ltd.,
Khursheed Lal Bhawan, Janapath,
New Delhi-50. Respondents

(through Sh. J. Banerjee, proxy counsel for
Sh. Madhav Panikar & Sh. M.K. Gupta, counsel
for Respondent No.3).

ORDER(ORAL)
delivered by Hon'ble Sh. B.K. Singh, Member(A)

Reply on behalf of respondent No.3 is
taken on record.

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It is stated by the learned proxy counsel for the applicant that the relief prayed for has already been given by the respondents. Therefore, the application is not pressed. It is dismissed as infructuous.



(B.K. Singh)

Member (A)

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